

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.110
C.P.(CAA)/21(AHM)2024
in
C.A.(CAA)/67(AHM)2023

Proceedings under Section 230 & 232 of Co. Act, 2013

IN THE MATTER OF:

Durga Polysters Private Limited
Durga Processors Private Limited
Durga Avenue Private Limited

.....Applicant

.....Respondent

Order delivered on: 06/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Vaibhavi Parikh, Advocate
For the RD Office : Mr. Shiv Pal Singh, Dy. Director
For the OL : Mr. Sandip Tupe, Official Liquidator
For the Income Tax Dept. : Ms. Kinjal Vyas, Advocate for
: Ms. Maithili Mehta, Advocate

ORDER
(Hybrid Mode)

Learned Counsel for the applicant has filed service report as well as publication report pursuant to the notice issued by this Tribunal. In pursuance to that RD and OL has filed their report on 29.05.2024 vide inward diary No. R-223, which are taken on record. Learned Counsel for the applicant submits that applicant has filed reply against both the aforementioned reports on 04.06.2024 vide inward diary No. 4395, which is taken on record.

Mr. Shiv Pal Singh, Dy. Director of RD Office as well as Sandip Tupe of OL Office has confirmed to receive copy of the reply and stated that they have no objection for approval of the scheme of the present applicant companies in the matter.

Further, notice was served upon the Income Tax Department on 09.04.2024 but no report has been filed. Proxy Counsel Ms. Kinjal Vyas appears and seeks more time to file report.

Re-list on 04.07.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)